



The Cyberabad (Metropolitan Area) Police (Amendment) Act, 2016
Act 14 of 2016

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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 26th September, 2016 and the said assent is hereby first published on the 27th September, 2016 in the Telangana Gazette for general information.

ACT No. 14 OF 2016.

**AN ACT FURTHER TO AMEND THE CYBERABAD
(METROPOLITAN AREA) POLICE ACT, 2004.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Cyberabad (Metropolitan Area) Police (Amendment) Act, 2016.

Short
title and
Commencement.

A. 157-1

[1]

(2) It shall be deemed to have come into force with effect from 15th June, 2016.

Amendment of Section 2. Act No. 2 of 2004.

2. In the Cyberabad (Metropolitan Area) Police Act, 2004 (hereinafter referred to as the principal Act), in section 2,-

(i) in clause (b) after the words "under section 5 to" the words "to the respective Commissionerates of the" shall be inserted.;

(ii) in clause (c) for the words "Ranga Reddy District" the words "of a district, where from the area/s is notified as Cyberabad Metropolitan area under section 8 of the Code of Criminal Procedure, 1973" shall be substituted.

Amendment of section 3.

3. In the principal Act, in section 3, in sub-section (1), for the first and second provisos the following shall be substituted, namely,-

"Provided that in order to maintain better law and order and for more administrative convenience owing to geographic background and rapid urbanization, Government may, by including those areas as may be notified further to be the Cyberabad Metropolitan area under section 8 of the Criminal Procedure Code, 1973, re-organize the Cyberabad Police Commissionerate established under sub-section (1), into such number of Police Commissionerates with specified areas, and such names by notification and on such commencement such number of Police Commissionerates with such areas as notified therein shall be deemed to have been established respectively:

Provided further that the Government may, from time to time, by notification alter the limits of the Commissionerate/s established under this sub-section, so as to include therein or to exclude therefrom, the areas specified in the notification".

4. In the principal Act, in section 4 , for sub-section (1), the following shall be substituted, namely,- **Amendment of section 4.**
- “(1) With effect from the date of establishment of the Cyberabad Metropolitan Police Commissionerate/s, the Police Force functioning in the said Metropolitan Area shall be deemed to be the Police Force of such Metropolitan areas, respectively”.
5. In the principal Act, in section 5,- **Amendment of section 5.**
- (i) in sub-section (1), the words “Commissioner of Cyberabad for the metropolitan area” shall be substituted with the words “the Commissioner of the respective Police Commissionerate”;
- (ii) in sub-section (3) , the word “Cyberabad” shall be substituted with “of the respective Police Commissionerate.”;
6. In the principal Act, in section 7, wherever the word “Commissionerate” occurs, shall be substituted with the word “Commissionerate/s”. **Amendment of section 7.**
7. In the principal Act, in section 9, the word “Commissionerate” shall be substituted with the word “Commissionerate/s”. **Amendment of section 9.**
8. The Cyberabad (Metropolitan Area) Police (Amendment) Ordinance, 2016 is hereby repealed. **Repeal of Ordinance 4 of 2016.**

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.